

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 246/2009 (Suo-motu)

Sub: Maintenance of Grid Discipline-Non-compliance of statutory provisions of Gujarat Electricity Transmission Corporation Limited, Vadodara.

Date of hearing : 7.1.2010

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, member  
Shri V.S.Verma, Member

Respondent Gujarat Electricity Transmission Corporation Limited,  
Vadodara.

Parties present : Shri N.H.Suthu, SLDC, GETCO  
Shri O.P.Singh, WRPC  
Shri Sachala Mishra, WRLDC  
Shri V.A.Mcrty, WRLDC  
Miss Joyti Prasad,NRLDC

It was reported by the Western Regional Load Despatch Centre (WRLDC) that the respondent had , during the period from 21.9.2009 to 27.9.2009, overdrawn fro the grid during 261 times blocks, when the frequency of the grid was below 49.2 Hz. From the report of the WRLDC, it was also noticed that the respondent had exceeded the above mentioned limit 12% of schedule during 427 time bocks during the period 21.9.2009 to 27.9.2009.

2. On receipt of the information, the Commission by its order dated 13.11.2009 directed the respondent to show cause as to why it should not be held guilty of contraventions reported and punished under Section 142 of the Electricity Act, 2003 for over-drawal of electricity.

3. The respondent filed its reply under its affidavit dated 28.11.2009. The representative of the respondent submitted that during the period from 21.9.2009

to 27.9.2009, the agriculture demand was increased by 81.37% due to delay in last spell of rain and in spite of consistence intervention and notices of SLDC. It was further submitted that in pursuance of directives of SLDC-system operator, area load dispatcher operators of Discoms have tired to restrict the agriculture supply hours to control over drawl in spite of several instances of mob attacks. and system operator had performed his task as per clause-6 and clause-8 of the State grid code by issuing directives/messages to distribution licensees. The representative of the respondent further submitted that over drawl occurred during 21.9.2009 to 27.9.2009 was beyond control of system operator and all necessary actions were takes by system operator under the provisions of grid code specified by the appropriate Commission. The representative of the respondent requested to grant pardon for such exceptional over drawl and considering the past history of State.

4. The Commission directed to issue notices the Distribution companies of the State. Accordingly, the distribution companies may file their reply by 22.1.2010, with a copy to the WRLDC.

5. The petition shall be re-notified on 11.2.1010.

Sd/-  
(T.Rout)  
Joint Chief (Law)